

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION. 142/2026

IN THE MATTER OF:

SANJAY SHARMA

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF RESPONDENT NO. 3 IN COMPLIANCE OF THE ORDER DT. 23.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE ORDER DT 18.12.2025 ANNEXED HEREWITH AS ANNEXURE R-1	
3.	COPY THE LETTERS DT. 08.05.2026 AND 18.05.2026 ANNEXED HEREWITH AS ANNEXURE R-2	
4.	COPIES OF THE GOOGLE EARTH MAP ANNEXED AS ANNEXURE R-3	
5.	COPIES OF THE LETTER DT. 19.05.2026 ANNEXED HEREWITH AS ANNEXURE R-4	

6.	COPY OF THE LETTER DT. 20.05.2026 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-5	
----	---	--

THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

Bhanwar09jadon09@gmail.com 9639286572

Date: 23.05.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 ORIGINAL APPLICATION. 142/2026



IN THE MATTER OF:

SANJAY SHARMA

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

RESPONSE ON BEHALF OF RESPONDENT NO. 3 IN COMPLIANCE
OF THE ORDER DT. 23.02.2026 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, NEW DELHI

I, **Binod Kumar Singh**, aged about 47 years, S/o Shri **Hiraman Singh**, posted as, **Executive Engineer**, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



23 MAY 2026

2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. ALLEGATIONS IN THE PRESENT OA

3. That in the present Original Application, the applicant has raised grievance against the construction of permanent concrete structure in the form of crematorium in an area of 20,000 square meters. The applicant alleges that this construction is in the flood plain of River Hindon, a tributary of River Yamuna in Khasra No. 104, 105 and 106 of Village Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh. The applicant further alleges that this crematorium facility includes construction of a boundary wall, 40 cremation platforms, a temple, a prayer hall, a wood storage godown, CNG furnaces, cement and concrete roads and parking space for 120 vehicles. The applicant has referred to the order of the District Magistrate Third, Head Works Block, Agra Canal, Okhla New Delhi dated 08.09.2021 to show that the above khasra numbers are falling within the Kulesara bandh and Hindon River and a part of the flood affected area. He has further submitted that even in terms of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 such construction on the flood plain of River Ganga or its tributaries is impermissible.

4. That the Hon'ble Tribunal vide order dt. 23.02.2026 directed as under:

“4. Mr. Bhanwar Pal Singh Jadon, Advocate accepts notice on behalf of the Respondent No. 1, 3 & 4 and seeks four weeks' time to file the reply. Let notice be issued to the Respondent No. 2 and 5. Applicant is directed to serve the Respondent No. 2 and 5 and file affidavit of service at least one week before the next date of hearing.

5. That in compliance of the aforesaid order of the Hon'ble Tribunal, the response on behalf of the Irrigation Department is as under.

II. STATUS OF DEMARCATION OF THE RIVER HINDON

6. That the work of demarcation of the River Hindon is currently pending before the Hon'ble Tribunal in O.A. No. 569/2023, Alok Kumar vs. Union of India & Others.

7. That it is submitted that the Hon'ble Tribunal vide order dt. 18.12.2025 in O.A. No. 569/2023 directed as under:

“4.Learned Counsel for the State as also Sh. Ravindra Meens, Superintending Surveyor, Survey of India appearing virtually have informed that Survey of India has assigned the work for doing the survey of 850 sq.km. but some of the area was falling in red and yellow zone of DGCA, therefore, the area was re-

assessed to 769 sq.km. out of which the data for 200 sq.km. has been provided by Survey of India to Irrigation Department, State of UP and so far as 369 sq.km. is concerned, work of survey of 125 sq.km. has been completed. It has been stated that this data will be supplied by 31.12.2025. In respect of 444 sq.km., it is stated that permission for 185. sq.km has been granted and that 256 sq.km. is falling in red and yellow zone and high-rise buildings are existing in the said area, therefore, there is a difficulty.”

A Copy of the order dt. 18.12.2025 has been annexed herewith as **ANNEXURE R-1.**

8. That it is stated that on 16.02.2026, the Survey of India, Lucknow, provided 1-meter contour interval contour maps of the Hindon River area falling within districts Ghaziabad and Gautam Buddh Nagar.
9. The following observations emerged while marking the HFL points on the contour maps provided by the Survey of India for the Hindon River area in districts Ghaziabad and Gautam Buddh Nagar:
 - Between Km 0.000 and Km 49.000 of the Hindon River, the HFL ranges from 196.367 m to 205.390 m. On the right side of the river, the contour lines corresponding to the HFL marked at each chainage are available on the contour map, with the help of which the floodplain zone

points on the right side have been identified. However, the corresponding contour lines are not marked on the left side, due to which it is not possible to identify the floodplain zone points on the left side of the river.

- From Km 50.000 to Km 62.000 of the Hindon River, HFL points on both sides of the river have been marked on the contour maps. From Km 63.000 to Km 103.000 of the Hindon River, the required contour lines on both sides are not marked on the contour maps. Therefore, identification through HFL and contour lines is not possible.
- For marking the HFL points in the said reach, the floodplain zone requires further contour details. In this regard, discussions concerning the contour maps were held with officials of the Survey of India through a Zoom meeting dated 14.03.2026, and on 07.04.2026 the Assistant Engineer of this office personally contacted the Survey of India, Lucknow office.
- Further, vide letter dated 08.05.2026 and letter dated 18.05.2026, the Survey of India, Lucknow **was informed regarding the deficiencies in the contour maps.**

Copies of the letters dt. 08.05.2026 and 18.05.2026 have been annexed herewith as **ANNEXURE R-2.**

- Therefore, after correction/improvement of the contour maps by the Survey of India, it shall be possible to identify and demarcate the

floodplain zone on both sides of the Hindon River through HFL on the contour maps.

III. CONSTRUCTION FALLING WITHIN FLOODPLAIN ZONE
OF RIVER HINDON

10. That it is stated that although the demarcation work of the River Hindon has not been completed but the said construction in question in the present matter falls within the considered floodplain area of the River Hindon i.e. the area between the bank of the River Hindon and the Kulesara bandh in Khasra Nos. 104, 105 and 106 of Revenue Village Bisrakh.

Copy of the google earth map has been annexed herewith as **ANNEXURE R-3.**

11. That further a letter dt. 19.05.2026 was written from the Office of the District Magistrate, Gautam Buddh Nagar to the Executive Engineer, Irrigation Department, Okhla Canal Gautam Buddh Nagar. That vide the said letter the report of the GNIDA has been forwarded to the Irrigation Department and it has been directed to furnish the report with respect to the necessary action taken in the present matter.

A Copy of the letter dt. 19.05.2026 and the report has been annexed herewith as **ANNEXURE R-4.**

12. That in the report submitted by the Greater Noida Industrial Development Authority, it has been stated that construction of a crematorium by placing a permanent tin shed over the roof of the regulator being constructed by the Irrigation Department is proposed. The said statement is incorrect. A road has been provided over the embankment above the regulator for movement and access purposes. During floods, the regulator is operated through its gates. Therefore, provision of any permanent tin shed thereon is not feasible.

13. That the Irrigation Department vide letter dt. 20.05.2026 to the District Magistrate, Gautam Buddh Nagar has stated that it is constructing a back regulator and open drain on the Amanabad embankment/Kulesara bandh situated on the left bank of River Hindon, in order to prevent back water flow from entering the sectors during floods in the Hindon River. The said work is being undertaken to regulate back water flow during floods in River Hindon and thereby prevent waterlogging in the areas of Noida and Greater Noida, so as to protect the region from loss of life and property. Therefore, the Irrigation Department is not carrying out any construction activity within the floodplain area.

A Copy of the letter dt. 20.05.2026 has been annexed herewith as

ANNEXURE R-5.

14. That the present affidavit is being filed bona fide and in compliance of the directions issued by this Hon'ble Tribunal.


DEPONENT**VERIFICATION**

Verified at NOIDA on this 23rd day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT
ATTESTED

Notary Public, Delhi

23 MAY 2026

Item No. 09 & 10

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 275/2023
(IA Nos. 38/2025 & 869/2023)

Mahesh Kumar

Applicant

Versus

State of UP & Ors.

Respondent(s)

With

Original Application No. 569/2023
(I.A. Nos. 158/2025, 817/2025, 240/2024 & 719/2023)

Alok Kumar

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 18.12.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Satyabeer Singh, Adv. for Applicant in OA 275/2023 (Through VC)

Respondents: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Advs. for Gr. Noida Authority
Mr. Bhanwar Pal Singh Jadon, Mr. Shivansh Sharma, Ms. Atika Singh, Ms. Disha Tiwari, Ms. Gargi Chaturvedi & Ms. Anjali Sharma, Advs. for UPPCB
Ms. Priyanka Swami & Ms. Meghna Singhal, Advs. for the Irrigation Department, State of UP
Mr. Gigi. C. George, Adv. with Mr. Ravindra Meena (Through VC), Superintending Surveyor, Survey of India
Mr. Ravindra Kumar, Senior Advocate with Ms. Shristi Gupta, Adv. for R - 7 in OA 569/2023
Mr. Yagyawalkya Singh, Adv. for GDA in OA 569/2023 (Through VC)
Mr. Sumit Arora, Adv. for R - 1 in OA 569/2023 (Through VC)
Ms. Suman Arora, Adv. for CPCB in OA 569/2023
Mr. Shrish Kohli & Mr. Rewant Singh, Advs. for R - 5 in OA 275/2023
Mr. Rajesh Aggarwal & Ms. Deeksha Aggarwal, Advs. in I.A No. 38/2025 (Through VC)

ORDER

1. In the previous proceedings dated 17.09.2025, Learned Counsel for State of Uttar Pradesh (State of UP) had submitted that determination of

flood plain of river Yamuna in 3 kms stretch upstream of Okhla Barrage was remaining.

2. Sh. Ravindra Meena, Superintending Surveyor, Survey of India appearing virtually has stated that there is no difficulty in completing the exercise by 15.01.2026, data will be supplied to Irrigation Department, State of UP.

3. Tribunal in this OA is examining the issue of demarcation of flood plain zone of river Hindon specially in District Ghaziabad and Gautam Budh Nagar.

4. Learned Counsel for the State as also Sh. Ravindra Meena, Superintending Surveyor, Survey of India appearing virtually have informed that Survey of India has assigned the work for doing the survey of 850 sq.km. but some of the area was falling in red and yellow zone of DGCA, therefore, the area was re-assessed to 769 sq.km. out of which the data for 200 sq.km. has been provided by Survey of India to Irrigation Department, State of UP and so far as 369 sq.km. is concerned, work of survey of 125 sq.km. has been completed. It has been stated that this data will be supplied by 31.12.2025. In respect of 444 sq.km., it is stated that permission for 185 sq.km has been granted and that 256 sq.km. is falling in red and yellow zone and high-rise buildings are existing in the said area, therefore, there is a difficulty.

5. Sh. Ravindra Meena, Superintending Surveyor, Survey of India appearing virtually has sought time to examine the feasibility of preparing the 01 meter contour map by extrapolating the data which has already been received by drown survey.

6. The State as well as the Survey of India are also directed to disclose the stretch of river Hindon which is remaining to be surveyed in the next report.

7. List on 16.02.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 18, 2025

Original Application No. 275/2023

(IA Nos. 38/2025 & 869/2023) &

Original Application No. 569/2023

(I.A. Nos. 158/2025, 817/2025, 240/2024 & 719/2023)

JG.

प्रेषक,

अधिशासी अभियन्ता
सिंचाई निर्माण खण्ड, गाजियाबाद।

प्रेषित,

डारेक्टर
यू0पी0 भू-स्थानिक निदेशालय,
लखनऊ।

पत्रांक : 2167 / सिनिखगा / एन0जी0टी

दिनांक : 08 / 05 / 2026

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 569 / 2023 आलोक कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में जनपद गौतमबुद्धनगर एवं गाजियाबाद में हिण्डन नदी के फ्लड प्लेन जोन के चिन्हीकरण एवं सीमांकन के सम्बन्ध में।

संदर्भ : आपका कार्यालय पत्रांक 403 / 39 सी0 (कोर्ट केस / दिनांक 05.02.2026)
महोदय,

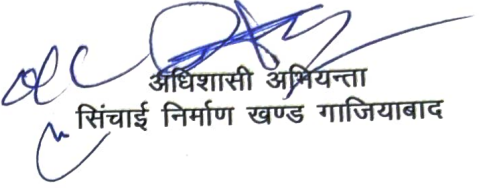
उपरोक्त विषयक संदर्भित पत्र एवं मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 संख्या 569 / 2023 की दिनांक 16.02.2026 की सुनवाई के उपरान्त आपके द्वारा जनपद गौतमबुद्धनगर एवं गाजियाबाद में हिण्डन नदी के फ्लड प्लेन जोन के चिन्हीकरण एवं सीमांकन हेतु हिण्डन नदी क्षेत्र का 1:25000 पैमाने पर, 11 मानचित्र की हार्ड कापी तथा साफ्ट कापी डाटा तथा 01 मीटर कन्टूर अन्तराल के मानचित्र का डाटा उपलब्ध कराया गया था। जिसके क्रम में हिण्डन नदी के उक्त क्षेत्र के फ्लड प्लेन जोन के चिन्हीकरण हेतु उपलब्ध कराये गये कन्टूर मैपों पर हिण्डन नदी के दोनो साइड HFL के बिन्दु अंकित करने पर निम्न समस्यायें परिलक्षित हुयी।

- 1- हिण्डन नदी के कन्टूर मैप पर कन्टूर लाईन जिनका लेवल 201.000 मी0, 202.000 मी0, 203.000मी0 (हिण्डन नदी के चैनेज कि.मी.37.000 से कि.मी. 40.000 के मध्य), कन्टूर लाईन 206.000 मी0, 207.000 मी0, 208.000 मी0, 209.000मी0, व 210.000मी0, (चैनेज कि.मी. 63.000 से कि.मी. 67.000 के मध्य) एवं कन्टूर लाईन 210.000, 211.000 (चैनेज कि.मी. 73.000 से कि.मी. 97.000 के मध्य) तथा कन्टूर लाईन 211.000, 212.000, 213.000, 214.000, 215.000, (चैनेज कि.मी. 98.000 से कि.मी. 100.000 तक) हिण्डन नदी को लम्बवत कास कर रही है, जबकि हिण्डन नदी के चैनेज किमी0 100.00 पर बैड लेवल 204.905 मी0, बैंक का लेवल 213.919 जोकि 16 सेमी0 / किमी0 के ग्राउन्ड स्लोप के अनुसार कम होते हुए किमी0 37.000 पर बैड लेवल 190.544 मी0 तथा बैंक का लेवल 200.022 मी0 है। जिस कारण हिण्डन नदी के उक्त वर्णित चैनेज के कन्टूर मैप पर नदी के दोनो ओर HFL के बिन्दु अंकित करना सम्भव नहीं है।
- 2- हिण्डन नदी के कि.मी. 0.000 से कि.मी. 49.000 के मध्य HFL 196.367 मी. से 205.390 मी0 है। हिण्डन नदी के दायी ओर प्रत्येक चैनेज पर अंकित HFL से सम्बन्धित कन्टूर मैप पर अंकित है जिनकी सहायता से दायी ओर फ्लड प्लेन जोन के बिन्दु अंकित कर लिया गया है। परन्तु बायी ओर सम्बन्धित कन्टूर लाईन अंकित नहीं है। जिस कारण नदी के बायी साइड फ्लड प्लेन जोन के बिन्दु का चिन्हीकरण किया जाना सम्भव नहीं है।
- 3- हिण्डन नदी के कि.मी. 50.000 से कि.मी. 62.000 तक नदी के दोनो तरफ HFL के बिन्दु कन्टूर मैप पर अंकित कर दिये है।
- 4- हिण्डन नदी के कि.मी. 63.000 से कि.मी. 103.000 तक (जनपद गाजियाबाद बागपत सीमा) नदी के दोनो साइड HFL के बिन्दु अंकित करने हेतु जिन कन्टूर की आवश्यकता थी वह कन्टूर मैप पर अंकित नहीं है। जिससे उक्त रीच में फ्लड प्लेन जोन को HFL एवं कन्टूर रेखा के माध्यम से चिन्हीकरण किया जाना सम्भव नहीं है।

उपरोक्त के दृष्टिगत अवगत कराना है कि जनपद गौतमबुद्धनगर एवं गाजियाबाद क्षेत्र के फ्लड प्लेन जोन चिन्हीकरण हेतु हिण्डन नदी क्षेत्र का 1:25000 पैमाने पर उपलब्ध कराये गये मानचित्र पर अंकित कन्टूर त्रुटिपूर्ण है। नदी के दोनो ओर अधिकतम क्षेत्र में कन्टूर मिसिंग है। मैप में नदी के अधिकतम चैनेज पर अधिकतम उच्चता की कन्टूर लाईन नदी को लम्बवत कास कर रही है जबकि उन स्थानों पर नदी के बेड तथा बैंक के लेवल कम है। कन्टूर मैप अपूर्ण एवं त्रुटिपूर्ण होने के कारण इन मैपों पर HFL के माध्यम से हिण्डन नदी के फ्लड प्लेन जोन का चिन्हीकरण किया जाना सम्भव नहीं है।

अतः आपसे अनुरोध करना है कि जनपद गाजियाबाद एवं गौतमबुद्धनगर में हिण्डन नदी क्षेत्र के पूर्ण एवं त्रुटिरहित 1 मी0 अन्तराल के कन्टूर मैप उपलब्ध कराने की कृपा करे जिससे मा0 एन0जी0टी0 द्वारा दिनांक 16.02.2026 को पारित आदेशों की अनुपालना की जा सके।

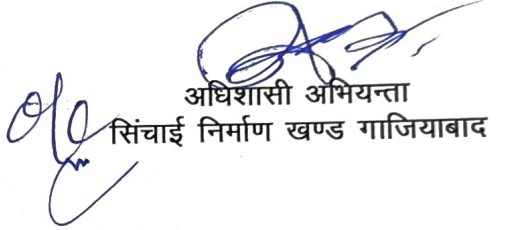
संलग्नक:- उपरोक्तानुसार।


अधिसासी अभियन्ता
सिंचाई निर्माण खण्ड गाजियाबाद

पत्रांक : 2167/सिनिखगा/तददिनांक 08/05/2026

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

- 1- मुख्य अभियन्ता (जल संसाधन) सिंचाई एवं जल संसाधन विभाग, उ0प्र0 लखनऊ।
- 2- मुख्य अभियन्ता (यमुना) सिंचाई एवं जल संसाधन विभाग, उ0प्र0 ओखला, नई दिल्ली-25।
- 3- अधीक्षण अभियन्ता, ड्रेनेज मण्डल, गाजियाबाद।


अधिसासी अभियन्ता
सिंचाई निर्माण खण्ड गाजियाबाद

गाजियाबाद
अमृत महोत्सव

भारत सरकार
GOVT. OF INDIA

अति महत्वपूर्ण कोर्ट केस

टेली-फैक्स/Tele-fax - 0522-2720634
दूरभाष/Telephone-0522-2720638
ई-मेल/E-mail: up.gdc.soi@gov.in (Tech)
upgdc-lko@up.nic.in (Admin)



निदेशक का कार्यालय/Office of Director
भारतीय सर्वेक्षण विभाग/Survey of India
मानचित्र भवन/Manchitra Bhawan
उत्तर प्रदेश भू-स्थानिक निदेशालय (उत्तरी क्षेत्र)
Uttar Pradesh G.D (Northern Zone)
5, विभूतिखण्ड, गोमतीनगर, लखनऊ -226010 (उ०प्र०)
5, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (UP)

पत्र सं० त- 483 (39-सी (कोर्ट केस))

दिनांक: 05/02/2026

सेवा में,

अधिसासी अभियन्ता,

सिंचाई निर्माण खण्ड, गाजियाबाद।

विषय:- मा० राष्ट्रीय हरित अभिकरण नई दिल्ली में विचाराधीन ओ०ए० संख्या 569/2023, आलोक कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेशों के अनुपालन में जनपद गौतमबुद्धनगर एवं गाजियाबाद में हिण्डन नदी के फ्लड प्लेन जोन के चिन्हीकरण एवं सीमांकन के संबंध में।
संदर्भ:- इस कार्यालय का पत्र संख्या:- त-389/39-C-ED (Court case) दिनांक 04/02/2026

महोदय,

उपरोक्त विषय व इस निदेशालय के संदर्भित पत्र के अनुक्रम में हिण्डन नदी क्षेत्र का 1:25k पैमाने पर, 11 मानचित्र की हार्ड कॉपी उनका साफ्ट कॉपी डाटा तथा 01 मीटर क्वार्टर अंतराल का कन्टूर डाटा आपको इस कार्यालय के श्री अजय सिंह, एम.टी.एस. को संलग्नित बीजक संख्या R.K/114/UPGD, Lucknow दिनांक 05/02/2026 के अन्तर्गत उपलब्ध कराया जा रहा है।
उक्त आपको सूचनार्थ प्रेषित है।

संलग्न:- यथापरि।

भवदीय,

Recd 11 maps & E layout
on date 06/02/26 at 10:15 Am
Anuj Kumar
S.A.

05-02-26

(पवन कुमार द्विवेदी)

अधिकारी सर्वेक्षक/तकनीकी अधिकारी,

कृते निदेशक

प्रतिनिधि:-

अपर महासर्वेक्षक, उत्तरी क्षेत्र चण्डीगढ़ को सूचनार्थ प्रेषित।

प्रेषक,

अधिकासी अभियन्ता
सिंचाई निर्माण खण्ड, गाजियाबाद।

प्रेषित,

डारेक्टर
यू0पी0 भू-स्थानिक निदेशालय,
लखनऊ।

पत्रांक : 2243 / सिनिखगा / एन0जी0टी0

दिनांक : 18 / 05 / 2026

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 569 / 2023 आलोक कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में जनपद गौतमबुद्धनगर एवं गाजियाबाद में हिण्डन नदी के फलड प्लेन जोन के चिन्हीकरण एवं सीमांकन के सम्बन्ध में।

संदर्भ : आपका कार्यालय पत्रांक 403 / 39 सी0 (कोर्ट केस / दिनांक 05.02.2026)

महोदय,

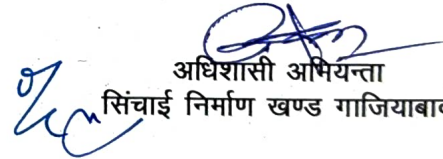
उपरोक्त विषयक संदर्भित पत्र एवं मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 संख्या 569 / 2023 की दिनांक 16.02.2026 की सुनवाई के उपरान्त आपके द्वारा जनपद गौतमबुद्धनगर एवं गाजियाबाद में हिण्डन नदी के फलड प्लेन जोन के चिन्हीकरण एवं सीमांकन हेतु हिण्डन नदी क्षेत्र का 1:25000 पैमाने पर, 11 मानचित्र की हार्ड कापी तथा साफ्ट कापी डाटा तथा 01 मीटर कन्टूर अन्तराल के मानचित्र का डाटा उपलब्ध कराया गया था। जिसके क्रम में हिण्डन नदी के उक्त क्षेत्र के फलड प्लेन जोन के चिन्हीकरण हेतु उपलब्ध कराये गये कन्टूर मैपों पर हिण्डन नदी के दोनो साइड HFL के बिन्दु अंकित करने पर निम्न समस्यायें परिलक्षित हुयी।

- 1- हिण्डन नदी के कि.मी. 0.000 से कि.मी. 49.000 के मध्य HFL 196.367 मी. से 205.390 मी0 है। हिण्डन नदी के दायी ओर प्रत्येक चैनेज पर अंकित HFL से सम्बन्धित कन्टूर मैप पर अंकित है जिनकी सहायता से दायी ओर फलड प्लेन जोन के बिन्दु अंकित कर लिया गया है। परन्तु बायी ओर सम्बन्धित कन्टूर लाईन अंकित नहीं है। जिस कारण नदी के बायी साइड फलड प्लेन जोन के बिन्दु का चिन्हीकरण किया जाना सम्भव नहीं है।
- 2- हिण्डन नदी के कि.मी. 50.000 से कि.मी. 62.000 तक नदी के दोनो तरफ HFL के बिन्दु कन्टूर मैप पर अंकित कर दिये है।
- 3- हिण्डन नदी के कि.मी. 63.000 से कि.मी. 103.000 तक (जनपद गाजियाबाद बागपत सीमा) नदी के दोनो साइड HFL के बिन्दु अंकित करने हेतु जिन कन्टूर की आवश्यकता थी वह कन्टूर मैप पर अंकित नहीं है। जिससे उक्त रीच में फलड प्लेन जोन को HFL एवं कन्टूर रेखा के माध्यम से चिन्हीकरण किया जाना सम्भव नहीं है।

उपरोक्त के दृष्टिगत अवगत कराना है कि जनपद गौतमबुद्धनगर एवं गाजियाबाद क्षेत्र के फलड प्लेन जोन चिन्हीकरण हेतु हिण्डन नदी क्षेत्र का 1:25000 पैमाने पर उपलब्ध कराये गये मानचित्र पर अंकित कन्टूर से HFL के माध्यम से हिण्डन नदी के फलड प्लेन जोन का चिन्हीकरण किया जाना सम्भव नहीं है।

अतः आपसे अनुरोध करना है कि जनपद गाजियाबाद एवं गौतमबुद्धनगर में हिण्डन नदी क्षेत्र के हिण्डन नदी के फलड प्लेन जोन का चिन्हीकरण करने हेतु उपरोक्त समस्या के निस्तारण हेतु अपना मार्गदर्शन प्रदान करें, जिससे मा0 एन0जी0टी0 द्वारा दिनांक 16.02.2026 को पारित आदेशों की अनुपालना की जा सके।

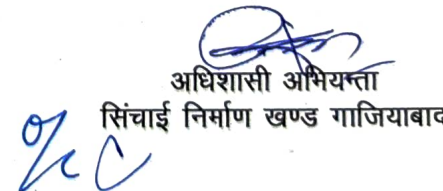
संलग्नक:- उपरोक्तानुसार।


अधिकासी अभियन्ता
सिंचाई निर्माण खण्ड गाजियाबाद

पत्रांक : 2243 / सिनिखगा / तददिनांक 18 / 05 / 2026

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

- 1- मुख्य अभियन्ता (जल संसाधन) सिंचाई एवं जल संसाधन विभाग, उ0प्र0 लखनऊ।
- 2- मुख्य अभियन्ता (यमुना) सिंचाई एवं जल संसाधन विभाग, उ0प्र0 ओखला, नई दिल्ली-25।
- 3- अधीक्षण अभियन्ता, ड्रेनेज मण्डल, गाजियाबाद।


अधिकासी अभियन्ता
सिंचाई निर्माण खण्ड गाजियाबाद



विषय: मा0 नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल ब्रॉच, नई दिल्ली के न्यायालय के मूल प्रार्थना पत्र संख्या-142/2026 संजय शर्मा बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 23.02.2026 के अनुपालन में प्रतिपक्षीगण की ओर से नियत तिथि से पूर्व मा0 न्यायालय में प्रतिशपथ-पत्र दाखिल कराये जाने के सम्बन्ध में।

1. अधीक्षण अभियन्ता(सिचाई), औखला कैनाल गौतमबुद्धनगर।
2. उप जिलाधिकारी-दादरी, गौतमबुद्धनगर।
3. क्षेत्रीय प्रदूषण अधिकारी, बीटा-1, ग्रेटर नोएडा गौतमबुद्धनगर।

महोदय/महोदया,

कृपया उपर्युक्त विषयक मा0 नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल ब्रॉच, नई दिल्ली के न्यायालय के मूल प्रार्थना पत्र संख्या 142/2026 संजय शर्मा बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 23.02.2026 मा० उच्चतम न्यायालय के आदेश दिनांक 01.04.2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत राजस्व ग्राम-बिसरख के खसरा सं०-104, 105 एवं 106 के हिन्दन नदी डूब क्षेत्र में किये जा रहे अवैध निर्माण के सम्बन्ध में एवं राजस्व ग्राम कुलेसरा के हिन्दन नदी डूब/फिलड जोन के क्षेत्र में किये जा रहे अवैध निर्माण होने के कारण मा0 न्यायालय द्वारा निम्नवत आदेश पारित किये गये हैं :-

"28. We find on examination of the true meaning of both the expressions that the place of incineration/crematorium is only a facility provided for disposal of dead bodies. It may be also regarded as a public utility service. Still, however, by no stretch of imagination, it cannot be branded as "development activity". In this view of the matter, we find it difficult to countenance the argument of learned Counsel for the PCPM that construction of the crematorium is permissible on the basis of the principle of "Sustainable Development". The argument itself is unsustainable and hence stands rejected. It need not be reiterated that the proposed construction of the place of incineration/crematorium within prohibited area (blue line) is illegal, against the environmental parameters and liable to be stalled. So also, any construction of the wall retaining/protective and above the ground level is liable to be demolished/dismantled. 29. For the reasons discussed herein above, we are inclined to allow the Application in the following way: (i) The construction of the retaining/protective walls on the side of the Pavana river in CTS No. 1703 or land S. no. 293 to the extent it is over and above the ground level shall be immediately demolished by the PCMC within period of two (2) weeks, at its own costs. On its failure to do so the PCMC shall be liable to pay amount of Rs. 25,00,000/- (Rs. Twenty five lacs) as cost for restitution work which will be carried out by appointment of a Commissioner. (ii) The PCMC shall not carry out any construction activity within the blue line area (prohibited zone) so as to construct the crematorium by raising pucca construction. (iii) The PCMC may erect poles by fixing them in cement-concrete foundation, keeping a distance of atleast 25 ft. from river bank and may fix channeling/barbed wire fencing around the poles so as to secure the proposed place of cremation from danger of entry of stray animals scavenging birds or like birds/animals. The fencing so fixed around the place may be kept open for entry or gate may be fixed at the entry point from western side. There shall be no exit gate fixed or any exit place made available from eastern side site so as to facilitate the members of the public to go to the river for bathing or undertaking any activity like emersion of the ashes of the dead etc. (iv) A temporary bathing place/washroom facility may be provided within the place of cremation ground that will be earmarked for the purpose (v) The PCMC however may seek appropriate permission from the water resources authority and any other competent authority as provided under the Law if modern type crematorium with use of electric energy or furnaces charged with bio-gas, solar energy, or like fuel are to be used in order to avoid air pollution and deforestation."

"उक्त प्रकरण में जिलाधिकारी महोदया द्वारा मा0 न्यायालय के आदेश दिनांक 23.02.2026 के अनुपालन में सभी सम्बन्धित प्रतिपक्षीगण की ओर से मा0 न्यायालय में नियत दिनांक 25.05.2026 से 01 सप्ताह पूर्व प्रतिशपथ-पत्र दाखिल किये जाने के निर्देश दिये गये हैं तथा यह भी निर्देशित किया गया है कि प्राधिकरण से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित की जाये।"

अतः प्रश्नगत प्रकरण में ग्रेटर नोएडा विकास प्राधिकरण द्वारा आख्या प्रेषित की गयी है। प्राप्त जाँच आख्या की छायाप्रति संलग्न कर इस अनुरोध के साथ प्रेषित है कि मा0नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल ब्रॉच, नई दिल्ली के न्यायालय के पारित आदेश दिनांक 23.02.2026 आपको इस आशय/निर्देश के साथ प्रेषित की जा रही है, कि मा0 न्यायालय द्वारा पारित आदेश के अनुपालन में आपस में समन्वय स्थापित कर, समस्त आवश्यक कार्यवाही पूर्ण कराते हुये, सभी सम्बन्धित प्रतिपक्षीगण की ओर से नियत दिनांक 25.05.2026 से 01 सप्ताह पूर्व प्रतिशपथ-पत्र दाखिल कराना कराने का कष्ट करें, तथा कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें, ताकि जिलाधिकारी महोदया को अवगत कराया जा सकें।

संलग्नक-यथोपरि।

मुख्य प्रशासनिक अधिकारी,
कृते जिलाधिकारी
गौतमबुद्धनगर।

पत्र सं० व दिनांक उपरोक्त।

प्रतिलिपि: 1- जिलाधिकारी महोदया, गौतमबुद्धनगर सादर सूचनार्थ प्रेषित।

2- अपर मुख्य कार्यपालक अधिकारी, महोदय, ग्रेटर नोएडा औ0वि0प्राधिकरण को जाँच आख्या दिनांक 18.05.2026 के क्रम में सादर सूचनार्थ प्रेषित।

मुख्य प्रशासनिक अधिकारी,
कृते जिलाधिकारी
गौतमबुद्धनगर।



13 YEARS OF
IIT ROORKEE
Since 1947

जानपद अभियांत्रिकी विभाग
DEPARTMENT OF CIVIL ENGINEERING
भारतीय प्रौद्योगिकी संस्थान, रुड़की
INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE
ROORKEE- 247 667
E-mail: g.n@ce.iitr.ac.in/ gdranjan@gmail.com
(O): +91-1332-285584 (M): +91-8126924834

133

डा. जी.डी. रणसिंह आर.एन./Dr. G.D. Ransinchung R.N.

प्राध्यापक/Professor

Former Coordinator, Transportation Engineering Group

Former Chairman, ISC

Coordinator, STA, PMGSY, NRIDA, Govt., India.

Standing Committee Member, AKCSO, Transportation Research Board, Washington D.C., U.S.A.

National Advisory Committee Member on Self-Healing Roads, TIFAC, DST, New Delhi.

B-8 Committee Member, Indian Roads Congress, New Delhi.

H-3 Committee Members, Indian Roads Congress, New Delhi.10.5

Dated: 01.07.2025

To,

IITR/CED/TEG/Vetting/0172025

Senior Manager,

Work Circle-3,

GNIDA, Tower No. 01, 9th Floor, KP-4,

Greater Noida City (Gautambudh Nagar).

VETTING REPORT

Sub: Submission of Vetting Report for Development work of Shamshan Ghat in Village Bistrakh Jalalpur, Greater Noida, Uttar Pradesh.

Ref: (i) Your letter No. Project/Work circle-3/2025/2978 dated 19.06.2025.

Dear Sir,

The estimate and documents pertaining to the "Development work of Shamshan Ghat in Village Bistrakh Jalalpur, Greater Noida, Uttar Pradesh", submitted by the office of Sr. Manager Work Circle-3, Greater Noida Industrial Development Authority, Noida have been thoroughly examined. It has been observed that the suggested items of works and and cost of BOQ are found to be satisfactory for the given site condition, except the grade of concrete considered for **CC roads in the premise of Shamshan Ghat shall be M30 grade concrete in lieu of M25 Grade concrete.** The minimum grade of concrete to be used for CC road shall be M30 grade in accordance with IRC:SP:62-2014. In the light of this slight changes, there shall be slight changes in the BOQ and its rates and subsequent changes in terms of total cost may be re-projected. There is no necessity to re-submit this estimate for vetting due to this small change took placed. All the relevant items of the project are conforming the standard specifications and technical specifications laid out in accordance with PWD's SOR-2020 & MoRTH and DAR-2018 along with GNIDA approved rates. The submitted estimate documents are found in order and items of work considered in the current proposed estimate are found adequate for this particular projet. The total estimated cost for the project is amounting to 1209.19 Lakhs (Twelve Crores Nine Lakhs Nineteen Thousand only) including 1% Labour Cess, 18% GST and 2% contingency on estimated cost. The opinion(s) shared in this report is solely based on the professional experience not of IIT Roorkee.

Should there be any query in this regard, please feel free to contact the undersigned.

(G.D. Ransinchung R.N.)

प्रो० जी० डी० रणसिंह आर० एन०
Prof. G.D. Ransinchung R. N.
जानपद अभियांत्रिकी विभाग/Dept. of Civil Engineering
भा० प्रौ० सं० रुड़की/IIT Roorkee-247 667
फोन/Ph.: +91-8126924834
ई-मेल/Email: gdranf@iitr.ac.in



GPS Map
Camera Lite

HCFP-499, Bisrakh Jatalpur, Greater Noida, Bisrakh Jatalpur, Uttar
Pradesh 201318, India

Latitude
28.57395702973008

Longitude
77.42333248251657

Local 12:52:59 PM
GMT 07:02:59 AM

Altitude 199 meters
Friday, 08/05/2026

प्रेषक,

अधिकासी अभियंता
हैड वर्क्स खण्ड आगरा नहर,
ओखला नई दिल्ली-25

प्रेषित,

जिलाधिकारी,
जनपद गौतमबुद्धनगर।

पत्रांक- 2405 / है0व0ख0/

दिनांक: 20.05.2026

विषय- मा0 नेशनल ग्रीन ट्रिब्यूनल में विचाराधीन O. A. No. 142/2026 संजय शर्मा बनाम उत्तर प्रदेश सरकार एवं अन्य के दिनांक-23.02.2026 को दिये गये आदेशों की अनुपालन के सम्बन्ध में

सन्दर्भ:- आपका पत्रांक:1694 / वद / लि0 / नेशनल ग्रीन ट्रिब्यूनल / 2026 दिनांक-19.05.2026।
महोदया,

कृपया उपरोक्त विषय के सम्बन्ध में मुख्य प्रशासनिक अधिकारी कृते जिलाधिकारी महोदया के पत्रांक:1694 / वाद लि0 / नेशनल ग्रीन ट्रिब्यूनल / 2026, दिनांक-19.05.2026 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या-142 / 2026 संजय शर्मा बनाम उत्तर प्रदेश राज्य एवं अन्य के पारित आदेश दिनांक-23.02.2026 के क्रम में राजस्व ग्राम बिसरख के खसरा संख्या-104,105,106, के हिण्डन नदी के डूब क्षेत्र में किये जा रहे, अवैध निर्माण के सम्बन्ध में आख्या की वॉछना की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि सिंचाई विभाग द्वारा हिण्डन नदी में आयी बाढ़ के समय बैक वाटर पलो को सैक्टरों में घुसने से रोकने हेतु हिण्डन नदी के बायें बैंक पर स्थित निर्मित आमनाबाद तटबन्ध पर बैक रेगुलेटर व ओपन नाले का निर्माण किया जा रहा है। ताकि हिण्डन नदी में आयी बाढ़ के समय बैक वाटर पलो को नियंत्रित कर नोएडा / ग्रेटर नोएडा के क्षेत्र में जल भराव की समस्या को रोककर क्षेत्र को जानमाल की हानि से बचाया जा सके। साथ ही अवगत कराना है कि आमनाबाद तटबन्ध ग्राम बिसरख के खसरा संख्या संख्या-105 के अन्तर्गत आता है। अतः सिंचाई विभाग द्वारा डूब क्षेत्र में किसी प्रकार का निर्माण कार्य नहीं किया जा रहा। ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा दी गयी आख्या के अनुसार सिंचाई विभाग द्वारा निर्माण कराये जा रहे रेगुलेटर की छत के ऊपर स्थायी रूप से टीन शेड डालकर शमशान घाट का निर्माण कार्य कराया जाना प्रस्तावित है। उक्त कथन असत्य है। रेगुलेटर के ऊपर तटबन्ध पर आवागमन हेतु सड़क का प्राविधान है। रेगुलेटर के गेटों से बाढ़ के समय रेगुलेटर का संचालन किया जाता है। स्थायी टीन शेड का प्राविधान किया जाना असम्भव है। साथ ही अवगत कराना है कि हिण्डन नदी व तटबन्ध के मध्य का क्षेत्र डूब क्षेत्र है। शासनादेश संख्या-1417 वीं-27-सि-2-181 बाढ़/09 दिनांक 16.03.2010 (संलग्नक-1)के अनुसार हिण्डन नदी का डूब क्षेत्र ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण नोएडा का अधिसूचित क्षेत्र होने के कारण इससे सम्बन्धित समस्त प्रभावी कार्यवाही प्राधिकरण द्वारा की जायेगी। साथ ही जिलाधिकारी गौतमबुद्धनगर के पत्रांक-1056 / सी0आर0ए0 आपदा प्रबंधन / 2020-21 दिनांक 01.10.2020 (संलग्नक-2)द्वारा भी जनपद गौतमबुद्धनगर में प्राधिकरण के अधिसूचित क्षेत्र में स्थित हिण्डन नदी के डूब क्षेत्र में होने वाले निर्माण के विरुद्ध कार्यवाही हेतु सम्बन्धित प्राधिकरण का उत्तर दायित्व निर्धारित किया गया है। अतः उक्त के सम्बन्ध में समस्त प्रभावी कार्यवाही ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा की जायेगी।

उपरोक्त तथ्यों से स्पष्ट है कि सिंचाई विभाग द्वारा हिण्डन नदी के डूब क्षेत्र में ग्राम बिसरख के खसरा संख्या-106 में कोई निर्माण कार्य नहीं कराया जा रहा है। साथ ही अवगत कराना है कि शपथ पत्र दाखिल किये जाने हेतु कार्यवाही की जा रही है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

अधिसासी अभियंता

हैड वर्क्स खण्ड आगरा नहर,

ओखला नई दिल्ली-25

पत्रांक / हैवखं / दिनांक

प्रलिलिपि सहायक अभियन्ता-तृतीय हैड वर्क्स खण्ड आगरा नहर ओखला को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

अधिसासी अभियंता

हैड वर्क्स खण्ड आगरा नहर,

ओखला नई दिल्ली-25